

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 123/TT/2018

Subject : Truing up of transmission tariff of 2009-14 tariff block and determination of tariff of 2014-19 tariff block for the assets of “Transmission System associated with Sasan Ultra Mega Power Project (UMPP)”

Date of Hearing : 23.10.2018

Coram : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Madhya Pradesh Power Management Company Ltd. (MPPMCL) and 28 others

Parties present : Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri V. P. Rastogi, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for truing up of the tariff of 2009-14 tariff block and determination of tariff of the 2014-19 tariff block of the transmission assets of “Transmission System associated with Sasan Ultra Mega Power Project (UMPP)”. He submitted that the tariff for the 2014-19 tariff period for the assets covered in the instant petition was allowed in orders dated 21.7.2014, 24.12.2014, 6.1.2015, 20.1.2015, 22.1.2015, 15.12.2015, 17.10.2017 and order dated 28.3.2016 in Petition Nos. 217/TT/2012, 51/TT/2013, 95/TT/2012, 214/TT/2012, 215/TT/2012, 33/TT/2013, 38/RP/2016 and 108/TT/2013 respectively. He submitted that the time over-run in case of Asset-5(b) covered in Petition No.95/TT/2012 was not allowed and it was stated in order dated 6.1.2015 that the same is dependent on the assets covered in Petition No.108/TT/2013 and accordingly the time over-run will be considered in Petition No.108/TT/2013. He submitted that the time over-run in case of the related assets has been condoned vide order dated 28.3.2016 in Petition No.108/TT/2013 and accordingly requested to condone the time over-run in case of Asset-5(b) covered in Petition No.95/TT/2012, i.e. Asset C-6 in instant petition be condoned and the IDC and IEDC may be capitalised. He also submitted the details of IDC and IEDC. The initial spares may be allowed on the total cost of the instant



assets as the entire project has been completed and the initial spares may not be restricted to the cost of individual assets.

2. The Commission directed the petitioner to submit the individual Form-2 for Asset-E1, E2, and E3 and E4 for 2009-14 for tariff purpose on affidavit by 12.11.2018 with an advance copy to the respondents.

3. The Commission directed the respondents to file their reply by 30.11.2018 with an advance copy to the petitioner who shall file their rejoinder, if any, by 10.12.2018. The Commission further directed the parties to comply with the above directions within the specified timeline and observed that no extension of time shall be granted.

4. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

